

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

No. L-1/250/2019/CERC

Date of Order: 12.06.2023

In the matter of

Removal of difficulties to extend certain provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

ORDER

Regulation 13(1) (c) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as “the 2020 Sharing Regulations”) provides that the generations based on solar and wind power sources are eligible for waiver of transmission charges if such generation capacity has been declared under commercial operation during the period between 13.02.2018 and 31.12.2022 subject to other conditions as provided for in the said regulation. The said time line of 31.12.2022 for achieving the commercial operation to be eligible for waiver of transmission charges was under consideration for further extension under the Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022,

notified vide notification dated 11.06.2022 read with the Draft Supplementary Amendment dated 18.08.2022 to the First Amendment.

2. In the order issued vide Reference No. L-1/250/2019/CERC dated 30th December 2022, the Commission extended the “timeline of 31.12.2022 for achieving the commercial operation as stipulated under Regulation 13 (1)(c)(ii) of the 2020 Sharing Regulations till 30.06.2023 or the notification and effectiveness of the First Amendment to the 2020 Sharing Regulations, whichever is earlier.” Though the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 (First Amendment Regulations) has been notified on 07.02.2023, the provisions of the said amendment have not been brought into force. Since it would take some more time till the First Amendment Regulations are brought into force, in order to remove difficulties in the stated facts and circumstances, we in exercise of power under Regulation 28 of the 2020 Sharing Regulations and in continuation of Order dated 30.12.2022, hereby extend the timeline specified in Regulation 13(1) (c) of the 2020 Regulations till 1.10.2023 or till the First Amendment Regulations comes into effect, whichever is earlier.

**Sd/
(P.K. Singh)
Member**

**Sd/
(Arun Goyal)
Member**

**Sd/
(I.S. Jha)
Member**

**Sd/
(Jishnu Barua)
Chairperson**